

Item-24

M.A.1910/2001 in  
CP-314/2001  
O.A.217/2000

(12)

11.9.2001

Present: Sh.S.N.Anand, counsel for the applicant.

We have heard Shri Anand appearing on behalf of the applicant in the present M.A. By the M.A., applicant seeks revival of C.P.No.314/2001.

By an order passed on 6.7.2001, aforesaid C.P. was disposed of by reiterating the directions contained in the order of 22.9.2000 passed in OA No.217/2000 and a period of one month was granted to comply with the directions. It was further observed that in case of non-compliance, a strict view will be taken and it was also clarified that in case of non-compliance, applicant will have liberty to revive the present contempt petition. Applicant, in the circumstances, has instituted the present M.A. for revival of the aforesaid C.P.

Having regard to the aforesated facts, present M.A.1910/2001 is allowed. Aforesaid C.P. bearing C.P.No.314/2001 is restored to file.

Issue fresh notices on the Contempt Petition No.314/2001 returnable on 16.10.2001.

Issue DASTI.

V.K. Majotra  
( V.K. Majotra )  
M(A)

Ashok Agarwal  
( Ashok Agarwal )  
Chairman

12.

CP 314/2001 IN  
OA 217/2000

16.10.2001

(A)

Present : Shri S.N. Anand, counsel for the applicant.

Stands over to 22.11.2001 in order to enable the  
respondents to put in their reply.

dr

(S.A.T.Rizvi )  
Member (A)

AA

(Ashok Agarwal)  
Chairman

/sns/

instinct  
esnob since  
21/11

Service complete incl  
Reply to C.R. filed

Item-17

(KJ)

22.11.2001

CP-314/2001 IN  
OA-217/2000

Present: Sh. S.N.Anand,  
counsel for applicant..

Sh. S.P.Pandey,  
counsel for respondents.

Respondents' counsel states that in CWP-5577/2001  
case has been fixed for 23.1.2002 by the Hon'ble High Court.

It is observed that vide order dated 11.9.2001 the  
period of one month was granted to the respondents to comply  
with the directions of the Court made in OA-217/2000 on  
22.9.2000. The respondents have yet not complied with the  
directions of the Court nor any stay has been granted by the  
Hon'ble High Court. The respondents are given a period of 15  
days to comply with the directions of this Court failing which  
Resp.3 should remain present in the Court on the next date of  
hearing.

✓ List on 14.12.2001.

Dasti order.

Kul

( KULDIP SINGH )  
Member (J)

V.K. Majotra

( V.K. MAJOTRA )  
Member (A)

"sd"

Draft issued  
Rebly to C.P.  
not filed.

6

14.12.2001

(3)

GP - 314/2001 in

CA - 217/2000

Present: Srin. S. N. Anand, Ad. Counsel  
for applicant

Srin. Anil Kumar, Ad. proxy  
counsel for Srin. S. P. Pandey,  
for the respondents.

In view of High Court's  
order passed on 5.12.2001, whose  
order passed by this court on  
22.11.2001, directing presence of  
respondent No.3 has been stayed.  
In this view of the matter, list  
this CP on 29.1.2002.

(Shanker Raju)

H (J)

list in c-W, 2,  
as no D.B. in c-W  
to meet  
the matter  
5/1

h  
(V.K. Majopa)

H (A)

Reb/for  
not filed

29.1.2002

(6)

3.  
CP 314/2001 IN  
OA 217/2000

Present:-Sh. S. N. Anand, counsel for applicant.  
Sh. S. P. Pandy, counsel for respondents.

We are informed that this case is pending before High Court and fixed for 23rd April, 2002. Learned counsel for the respondents seeks and is allowed two weeks to produce a copy of the said order. List on 12.2.2002.

  
(M. P. Singh)  
Member(A)

  
(Dr. A. Vedavalli)  
Member(J)

High Court order not filed  
Reply to C.R. not filed

4.  
12-2-2002  
CP 314/2001  
OA 217/2000

(12)

Present : Shri S.N.Anand, 1d. counsel for the applicant through 1d. proxy counsel Shri P.P.Ralhan.  
Shri S.P.Panday, 1d. counsel for the respondents.

Shri Panday, 1d. counsel states that a Writ Petition filed by the respondents against the Tribunal's order date 22-9-2000 in OA 217/2000 in which the Hon'ble High Court has passed the order. He seeks and is allowed one week's time to file a copy of the said order passed by the High Court.

2. List the CP for hearing on 20-2-2002.

(GOVINDAN S. TAMPI)  
MEMBER (A)

(DR. A. VEDAVALLI)  
MEMBER (J)

/vks/

Writ M.C-3  
Answer M.C-4  
D.M.C.

Hon'ble High Court  
Order not filed  
Reply not filed

6.

20-2-2002

CP 314/2001

OA 217/2000

18

Present:- Shri S.N. Anand, learned counsel for the applicant.  
None for the respondents.

Shri S.N. Anand, learned counsel for the applicant has handed over a copy of the Hon'ble Delhi High Court's order dated 23-1-2002, copy placed on record.

2. In view of the Hon'ble High Court's order dated 23-1-2002 requesting the Tribunal not to proceed with the contempt matter till 22-4-2002, let the CP be placed in the Sine Die list, leaving it open to either of the parties to revive the same as and when the final order be passed by the High Court.

(Govindan S. Tambe)

RC (R)

(R)

JB

(Smt. Lakshmi Swaminathan)

RC (J)

Later Shri S.P. Dandekar, learned counsel for the respondents appears.

(Govindan S. Tambe)

RC (R)

(R)

JB

(Smt. Lakshmi Swaminathan)

RC (J)